## Fage ITR-3

## INDIAN INCOME TAX RETURN

[For Individuals/HUFs being partners in firms and not carrying out business or profession under any proprietorship] (Please see Rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

**Assessment Year** 

Part	A-G	SEN	GENERAL												
	Fir	rst name		Middle name		Last	name			PAN					
													1 1	1	
Z	Fla	at/Door/	Block No		Name Of P	Premises/Bui	ding/Vill	lage		Statu	s (Tick) b	<u>                                     </u>			
VIIC										1_	o (1000) L ndividual		г	] н	ше
RM	Ro	ad/Stree	et/Post Office		Area/local	lity					of Birth (				U <b>F</b>
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NO.	To	wn/City	/District		State		Pin cod	le		Sex (i	in case of	individi	ual) ( <b>T</b>	ick)	<b>7</b>
PERSONAL INFORMATION										□м	<b>I</b> ale			∃ Fe	male
Ъ	En	nail Add	lress			(STD code)-I	Phone Nu	mber		Empl	oyer Cat	egory(i	f in		
						( )				_	oyment) (			٦.,	_
	De	signatio	n of Assessing Office	r (Ward/Circle	e) (	( )		Retu	rn filed u	Gunder Se		PSU		<u> </u>	hers
		SIGHALIO	ii of Assessing Office	. (waru/ener							umber-9(i)	1			
	Wl	hether o	riginal or Revised re	turn? (Tick)	ſ	□ o	riginal			□ 1	Revised				
LUS			en enter Receipt No and MM/YYYY)	l Date of filing or	riginal							/	,	/	
STA	Re	sidentia	l Status (Tick) 🗹	□ R	esident	□ Non	-Residen	t I	Resi	dent bu	ıt Not Or	dinarily	y Resi	dent	
FILING STATUS			his return is being fil se furnish following		entative asse	essee? (Tick)	<b>z</b> 🗆 '	Yes			□ No				
Ξ.	(a)		e of the representati												
	(b)	Addı	ress of the representa	ntive											
	(c)	Pern	nanent Account Num	ber (PAN) of	the represen	ntative									
	. ,					ART-B									
Part l	В - Т	I	Computation of	of total income											
	1 S	alaries	(6 of Schedule S)							1					
	2 I	ncome f	rom house property	(3c of Schedule	HP) (enter n	il if loss)				2					
	3 P	rofits ar	nd gains from busine	ss or professio	n (6vi of Scho	edule BP) (en	ter nil if l	oss)		3					
ME	<b>4</b> C	Capital g													
NCO			rt term												
TOTAL INCOME			Short-term (u/s 1114			Schedule CG)									
O.T.			Short-term (others)	·			4aii								
			Total short-term (4a	i + 4aii) (enter	nil if loss) (A	14 of Schedule	4aiii								
			g-term (B5 of Schedu	le CG) (enter ni	l if loss)		4b								
		c Tota	l capital gains (4aiii	+ 4b) (enter nil	if 4c is a los	ss)	_ <u> </u>			4c					
Do not	write	e or stam	p in this area (Space for	r bar code)						For (	Office Use	Only			
										Recei	pt No				
										Date					
										Seal d	and Signat	ure of red	ceiving	offici	ial

5 Income from other sources	
a from sources other than from owning race horses (3 of Schedule OS) (enter nil if loss)  5a	
b from owning race horses (4c of Schedule OS) (enter nil if loss) 5b	
c Total (5a + 5b) (enter nil if 5c is a loss)	5c
6 Total (1+2+3+4c+5c)	6
7 Losses of current year set off against 6 (total of 2vii,3vii and 4vii of Schedule CYLA)	7
8 Balance after set off current year losses (6-7) (also total of column 5 of Schedule CYLA)	8
9 Brought forward losses set off against 8 (2vii of Schedule BFLA)	9
10 Gross Total income (8-9)(also 3viii of Schedule BFLA)	10
11 Deductions under Chapter VI-A (o of Schedule VIA)	11
12 Total income (10 – 11)	12
13 Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	13
14 'Aggregate income' (12+13)	14
15 Losses of current year to be carried forward (xi of Schedule CFL)	15
B - TTI Computation of tax liability on total income	
1 Tax payable on total income	

		<u></u>				
Part		-				
	1	Tax payable on total income				
		a Tax at normal rates	1a			
		b Tax at special rates (11 of Schedule SI)	1b			
		c Tax Payable on Total Income (1a + 1b)			1c	
_	2	Surcharge on 1c			2	
	3	Education cess, including secondary and higher education of	ess on (10	c + 2)	3	
√BII	4	Gross tax liability (1c+ 2 + 3)			4	
TT	5	Tax relief				
ΓΑΣ		a Section 89	5a			
OF'		b Section 90	5b			
COMPUTATION OF TAX LIABILITY		c Section 91	5c			
'ΑΤΙ		d Total (5a + 5b+5c)			5d	
PUT	6	Net tax liability (4 – 5d)			6	
OM	7	Interest payable				
0		a For default in furnishing the return (section 234A)	7a			
		b For default in payment of advance tax (section 234B)	7b			
		c For deferment of advance tax (section 234C)	7c			
		d Total Interest Payable (7a+7b+7c)			7d	
	8	Aggregate liability (6 + 7d)			8	
	9	Taxes Paid				
Ω		a Advance Tax (from Schedule-IT)	9a			
TAXES PAID		<b>b</b> TDS (total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2)	9b			
XE		c Self Assessment Tax(from Schedule-IT)	9c			
$\mathbf{T}$		d Total Taxes Paid (9a+9b+9c)	<u> </u>		9d	
	10	Amount payable (Enter if 8 is greater than 9d, else enter 0)			10	
	11	Refund (If 9d is greater than 8, also give Bank Account details below	w)		11	
Ą	12	Enter your bank account number (mandatory in case of refund	)			<u>'                                    </u>
REFUND		Do you want your refund by Cheque, or Cheposited d		to your bank account? (tick )	as anı	plicable 🗹 )
REI		In case of direct deposit to your bank account give addition		J (	·······································	
				ount (tick as applicable <b>2</b> )		Savings

## **VERIFICATION**

I, son/ daughter of solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2008-2009.

Place Date Sign here →

15	If t	he re	eturn	has be	en pre	epare	d by	a Tax F	Return	Prep	oarer (T	RP) g	giv	ve further detail	ls belov	v:									
Iden	tifica	ation	No. o	of TRP	1		]	Name o	f TRP	•						Cour	iter	Sign	ature	of T	RP				
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											,														
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	6	Inco	me cl	nargea	ble un	der tl	he He	ead 'Sal	laries'	(1+3	+4+5)							6							
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			1					ring th	e year	unde	r sectio	n 25B	3 a	fter deducting	30%			3b							
150				l (3a +				. /			1		1	CDI 1:1	.,,			3c	, ,						
NOT	<i>2</i>	$P_{l}$	tease ii	nciude ti	пе іпсо	me of	the sp	ecified p	ersons	referre	ed to in S	chedul	te l	SPI while computi	ng the ir	<i>исоте</i> и	ınder	this I	nead						

Sche	edule	IIF Information regarding partner	ship firms in which yo	ou are partner		
R	Nu	mber of firms in which you are partner				
ARTNEF	Sl.	Name of the Firm	PAN of the firm	Percentage Share in the profit of the firm	Amount of share in the profit	Capital balance on 31 <sup>st</sup> March in the firm
Ъ	No.			or the min	i	ii
СН	1					
WHI	2					
Z	3					
	4					
FIRMS	5					
<u>-</u>	6	Total				

~	Sl. No.	Firm PAN (From Schedule-IF)	Salary, bonus, commission or remuneration received from the firm	Interest received from the firm on the capital	Total ii + iii	Expenses in relation to iv	Net Income iv - v
	i		ii	iii	iv	v	vi
FROM	1						
	2						
	3						
INCOME	4						
7	5						
Ī	6	Total					

Schedule		Capital Gains rt-term capital gain	
		From assets in case of non-resident to which first proviso to section 48 is application.	able 1
		From other assets	anc 1
		a Full value of consideration 2a	
		b Exemption under section 48	
		i Cost of acquisition bi	
		ii Cost of Improvement bii	
		iii Expenditure on transfer biii	
		iv Total (i + ii + iii) biv	
		c Balance (2a – biv) 2c	
		d Loss, if any, to be ignored under section 94(7) or 2d	
		94(8) (enter positive values only)	
		e Exemption under section 54B/54D 2e	
		f Short-term capital gain (2c + 2d – 2e)	2f
<b>x</b>	3	Amount deemed to be short term capital gains under sections $54B/54D/54EC/554GA$	54ED/54G/ A3
CAPITAL GAINS  B	4	Total short term capital gain (1 + 2f + A3)	A4
5	5	Short term capital gain under section 111A included in 4	A5
ZE	6	Short term capital gain other than referred to in section 111A (A4 – A5)	A6
В	Lon	g term capital gain	
CA		Asset in case of non-resident to which first proviso to section 48 is applicable	1
	2	Other assets where proviso to section 112(1) not applicable	
		a Full value of consideration 2a	
		b Deductions under section 48	
		i Cost of acquisition after indexation bi	
		ii Cost of improvement after indexation bii	
		iii Expenditure on transfer biii	
		iv Total (bi + bii +biii) biv	
		c Balance (2a – biv) 2c	
		d Exemption under sections 54/54B/54D/54EC/54F 2d 54G/54GA	
		e Net balance (2c – 2d)	2e
	3	Other assets where proviso to section 112(1) is applicable	
		a Full value of consideration 3a	
		b Deductions under section 48	
		i Cost of acquisition without indexation bi	

iv Total (bi + l c Balance (3a – biv)	sections 54/54B/54I 3d) long term capital ga	ains under sectio	ons 54/54B/54l			
c Balance (3a – biv) d Exemption under e Net balance (3c – Amount deemed to be	sections 54/54B/54I 3d) long term capital ga	3c D/54EC/54F 3d ains under sectio	ons 54/54B/54l		F B4	
d Exemption under e Net balance (3c – Amount deemed to be	sections 54/54B/54I 3d) long term capital ga	D/54EC/54F 3d ains under section	ons 54/54B/541		F B4	
e Net balance (3c – Amount deemed to be	3d) long term capital ga	ains under sectio	ons 54/54B/541		F B4	
Amount deemed to be	long term capital ga				F B4	
Total long term capita	l gain (1 + 2e [(enter	r 2e as nil if loss)	+ <b>3e</b> (enter 3e	ac nil if locc + A	7	
			(	us nu ij ioss) i 🖜	) B5	
ne chargeable under t	he head "CAPITAL	GAINS" (A6 +	<b>B5</b> ) (enter <i>B5</i>	as nil, if loss)	С	
mation about accrual	receipt of capital ga	ain				
Date	Upto 15/9 (i)	16/9 to 1 (ii)	15/12	16/12 to 1 (iii)	5/3	16/3 to 31/3 (iv)
Long- term					•	
Short-term						
	Long- term Short-term	Long- term	Long- term	Long- term	Long- term	Long- term

1	Inc	come				
	a	Dividends, Gross	1a			
	b	Interest, Gross	1b			
	c	Rental income from machinery, plants, buildings,	1c			
	d	Others, Gross (excluding income from owning race horses)	1d			
	e	Total (1a + 1b + 1c + 1d)			1e	
3	f	Deductions under section 57:-				
		i Expenses	fi			
3		ii Depreciation	fii			
		iii Total	fiii			
2	g	Balance (1e – fiii)			1g	
2	Wi	innings from lotteries, crossword puzzles, races, etc.			2	
3	Inc	come from other sources (other than from owning race	horse	s) $(1g + 2)$ (enterly as nil, if loss)	3	
4	Inc	come from owning and maintaining race horses				
	a	Receipts	4a			
	b	Deductions under section 57 in relation to (4)	4b			
	c	Balance (4a – 4b)			4c	
5		come chargeable under the head "Income from other seed take 4c loss figure to Schedule CYLA)	ources	" (3 + 4c) (enter 4c as nil if loss	5	

Sche	edule (	CYLA Details	of Income after set-	off of current years loss	es		
	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or	House property loss of the current year set off	Business Loss	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
LNE			positive)	Total loss (3c of Schedule –HP)	Total loss (6vi of Schedule-BP)	Total loss (3 of Schedule-OS)	
<u>E</u>			1	2	3	4	5=1-2-3-4
ADJUSTMENT		Loss to be adjusted					
ADJ	i	Salaries					
FOSS	ii	House property					
YEAR LO	iii	Business or profession					
-	iv	Short-term capital gain					
CURRENT	v	Long term capital gain					
CUF		Other sources (incl. profit from owning race horses)					
	vii	Total loss set off					
	viii	Loss remaining afte	r set-off				

	edule Sl. No.	BFLA Head/ So		etails of Inc	Inc	er Setome at rent ye edule	fter s ear's	set of	ff, if a	ıny,	of		d L	osses			•	s ard loss set	off			t year's income ing after set off	
BROUGHT FORWARD LOSS ADJUSTMENT									1									2				3	
E I	i	Salaries																					
FORWARI USTMENT	ii	House pr	oper	rty																			
OR	iii	Business	or p	rofession																			
HT F	iv	Short-ter	m ca	pital gain																			
臣모	v	Long-teri																					
ROI	vi			(profit from																			
<u>B</u>	vii	owning ra		ight forward	loss set o	ff							-										
	viii			's income ren			et off	Tot	al (i3	i + i	i3 +	iii3 +	iv3	+ v3+	vi3)								
Sche	edule	e CFL	D	etails of Los	sses to b	e car	ried	for	ward	l to	futi	ure y	ear	'S									1
	Sl. No.	Assessme				Date	e of F	iling	3	Ho	use		В	usines rofess				t-term al loss	Long- Capit		(fr	ner sources loss om owning race	
	i	2000-01																			noi	rses)	
	ii	2001-02											-										
SS	iii	2002-03											-										
TC	iv	2003-04											-										
0		2003-04																					4
ARI	v .																						
CARRY FORWARD OF LOSS		2005-06																					_
F0		2006-07																					
RRY	viii	2007-08																					
$\mathbf{C}\mathbf{A}$	ix			er year losses																			
	X	Adjustme Schedule		f above losses	s in																		
	xi			rent year loss	es)	_																	
	xii			ried Forward	d to																		-
		future ye	ars	_																			j
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	No		Na	me of person				PAN	of p	erso	on (o	ptio	al)			Re	latio	nship	Natı	ire of I	Income	Amount (R	s)
	1																						
	2					$\perp$																	
3	3																						
Sche	edule	SI		Income ch	argeabl	le to I	ncoi	me t	ax a	t sp	ecia	al rat	es I	<b>B</b> [P	lease s	see ii	nstru	ction Numl	ber-9(i	ii) for	section	code and rate of	f tax
	Sl No	Section code	Ø	Special rate (%)		ncome i						ereon		SI No	Sec	ction ode	Ø	Special rate (%)		Incom		Tax thereon	
⊭	1			, ,										6	1			. ,					
SPECIAL RATE	2													7									
AL	3													8									
ECI	4													9									
$\mathbf{S}$																			-				
	5													10						1 /2**	, 40		
	11																		Tot	tal (1ii	to 10 ii)		

Ā	2	Dividend income													2	2		
CO	3	Long-term capital gai	ns on w	hich Se	curiti	es ]	Trans	actio	n T	ax is	s pai	id			3	3		
EXEMPT INCOME	4	Net Agriculture incom	ne /any	other in	come	for	r rate	purp	os	e						1		
MP	5	Share in the profit of t	firm/A(	OP etc.												5		
XE		Others													٠,	6		
E		Total (1+2+3+4+5+6)														7		
	•	10001 (1121011010)														·		
Sch	edul	e AIR Other In	nforma	tion (In					to .	Annı	ual I				se see	instructio	on number-	9(ii) for code]
Sl		Code of Transaction	$\square$		A	mo	unt (R	(s)			Sl	Code of T	ransac	tion	✓	<b>1</b>	Amou	ınt (Rs)
1		001									5	00	05			]		
2		002									6	00	06			]		
3		003									7	00	07					
4		004									8	00	08			]		
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TAX PAYMENTS	iv																	
TA	v																	
	NO'	TE > Enter the totals of	f Advanc	re tax and	Self A	sses	ssment	tax in	1 SI	No. 9	a &	9c of PartB-T	TI	1 1				
					~,							, , , , , , , , , , , , , , , , , , ,						
Sche	dule	TDS1 Details	of Tax	Deducte	ed at S	Sou	rce fr	om S	Sala	ary [/	As p	er Form 16 i	ssued	by Emp	oloyer	r(s)]		
	Sl	Tax Deduction Accou	nt	Deducte Name								er Form 16 i Income	Dec	duction	Tax	payable	Total tax	1 0
		Tax Deduction Accou Number (TAN) of th	nt									Income chargeable	Dec	duction inder	Tax (inc	payable l. surch.	Total tax deducted	
	Sl No	Tax Deduction Accou	nt									Income	Dec	duction inder	Tax (inc	payable		
	Sl	Tax Deduction Accou Number (TAN) of th	nt			ddr						Income chargeable under	Dec	duction inder	Tax (inc	payable l. surch.		
	Sl No	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
ON SALARY	Sl No	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
	Sl No	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer	nt			ddr	ess of t					Income chargeable under Salaries	Dec	duction inder oter VI-A	Tax (inc	payable l. surch. edn. cess)	deducted	refundable
TDS ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer (2)	nt e	Name	and ac	ddr	(3)	he E	mpl	loyer		Income chargeable under Salaries (4)	Dec u Chap	duction ander oter VI-A	Tax (inc and 6	payable l. surch. edn. cess)	deducted	refundable
TDS ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details	nt e	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)	Dec u Chap	duction ander oter VI-A (5)	Tax (inc and o	payable L surch. edn. cess) (6)	deducted	refundable (8)
TDS ON SALARY	Sl No (1) i	Tax Deduction Accou Number (TAN) of th Employer (2)	of Tax	Name	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)	Dec u Chap	duction ander oter VI-A	Tax (inc and o	payable L surch. edn. cess) (6)	deducted	Amount out of (6) claimed for
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)	Dec u Chap	duction ander oter VI-A (5)	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	deducted	Amount out of (6) claimed for
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year
TDS ON SALARY	SI No (1) i ii	Tax Deduction Accou Number (TAN) of th Employer  (2)  TDS2  Details  Tax Deduction Accou Number (TAN) of th Deductor	of Tax	Name Deducto	and ac	Sou	(3)	he En	eom	loyer		Income chargeable under Salaries (4)  r Form 16 A Amount Paid	Dec u Chap	duction ander oter VI-A (5) d by Ded ate of Pay / Credi	Tax (inc and o	payable l. surch. edn. cess) (6)  (6)  Total tax	(7)	Amount out of (6) claimed for this year

NOTE ► Please enter total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 9(b) of PartB-TTI

**Details of Exempt Income (Income not to be included in Total Income)** 

Schedule EI

1 Interest income